

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-OCW-155/2020****IN****LD-VC-CW-258/2020**

Kargwal Constructions Pvt.Ltd.

... Petitioner

VersusOffice of the District Collector
and Magistrate North Goa

... Respondent

Mr. A. D. Bhohe with Ms. K. Govenkar, Advocates for the Petitioner.
Mr. D. Pangam, Advocate General along with Ms. M. Correia,
Additional Government Advocate for Respondent No.1, 3 & 4.

Coram:- M.S. SONAK &
SMT. M. S. JAWALKAR, JJ.

Date:- 19th October, 2020

P. C.:

Heard Mr. A. Bhohe for the petitioner and Mr. D. Pangam,
learned Advocate General along with Ms. Maria Correia, Additional
Government Advocate for the State.

2. Taking into consideration the averments in the civil application,
the same is made absolute in terms of prayer clause (a). The petitioner,
to take necessary steps and the Registry, to cooperate with the

petitioner in the matter of publication of the notices. Mr. Bhobe states that the notices will be published in daily Navhind Times (English), Gomantak (Marathi) and suitable Konkani newspaper which is in circulation in the locality.

3. For the purpose of publication, the returnable date shall be 23.11.2020 as indicated earlier in the order dated 12.10.2020.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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